

सी.जी.-डी.एल.-अ.-29082022-238447 CG-DL-E-29082022-238447

## असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

# प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 586] No. 586] नई दिल्ली, सोमवार, अगस्त 29, 2022/भाद्र 7, 1944 NEW DELHI, MONDAY, AUGUST 29, 2022/BHADRA 7, 1944

## कारपोरेट कार्य मंत्रालय

# अधिसूचना

नई दिल्ली, 29 अगस्त, 2022

सा.का.िन. 662(अ).—केंद्रीय सरकार, कंपनी अधिनियम, 2013 (2013 का 18) की धारा 469 के साथ पिठत धारा 149 की उपधारा (1) के दूसरे परंतुक, उपधारा (4), उपधारा (6) के खंड (च), धारा 150 की उपधारा (3) और उपधारा (4), धारा 151, धारा 152 की उपधारा (5), धारा 153, धारा 154, धारा 157, धारा 160, धारा 168 की उपधारा (1) और धारा 170 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, कंपनी (निदेशकों की नियुक्ति और अर्हता) नियम, 2014 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थातु:-

- 1. संक्षिप्त नाम और प्रारंभ.- (1) इन नियमों का संक्षिप्त नाम कंपनी (निदेशकों की नियुक्ति और अर्हता) तीसरा संशोधन नियम, 2022 है।
  - (2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- 2. कंपनी (निदेशकों की नियुक्ति और अर्हता) नियम, 2014 में, उपाबंध में, ई-प्ररूप डीआईआर-3 केवाईसी और वेब-प्ररूप डीआईआर-3 - केवाईसी-वेब के स्थान पर, निम्नलिखित प्ररूप क्रमशः रखे जाएंगे, अर्थातु:-

"प्ररूप सं. डीआईआर-3 - केवाईसी

निदेशकों की केवाईसी

[कंपनी (निदेशकों की नियुक्ति और अर्हता) नियम, 2014 के नियम 12क के अनुसरण में]



प्ररूप की भाषा O अंग्रेजी O हिंदी

5788 GI/2022 (1)

- \*के रूप में अंकित स्थानों को भरना अनिवार्य है।
- भारतीय राष्ट्रीयता की दशा में, आयकर स्थायी खाता संख्या (आयकर पैन) सभी मामलों में अनिवार्य है, भले ही आयकर पैन में कोई परिवर्तन न हो। ऐसे मामलों में, निदेशक का विवरण आयकर पैन के अनुसार विवरण गलत है, तो निदेशक / नामित भागीदार को सलाह दी जाती है कि पहले आयकर पैन में विवरण सही करें।

-	प्ररूप की फाइलिंग के लिए निदेश किट देखें।		
निदेशव	<sup>5</sup> संबंधित सूचना		
1. ( <b>क</b> )'	*निदेशक पहचान संख्या (डीआईएन)		
(ख)*	नाम		
2. निदे	शक का नाम (पूरा नाम भरें तथा संक्षिप्तियों का प्रयोग न करें)		
(क)	प्रथम नाम		
(ख)	उपनाम		
(ग)	मध्य नाम		
3. पित	ा का नाम (विवाहित महिलाएं भी पिता का नाम भरें)		
(व	5) प्रथम नाम		
(ख	व) उपनाम		
(ग	r) मध्य नाम		
4.	*क्या भारतीय नागरिक हैं	(	O हां O नहीं
5.	*राष्ट्रीयता		
6.	*क्या भारतीय निवासी हैं		O हां O नहीं
7.	*जन्म की तारीख (दिन/मास/वर्ष)		
8.	*लिंग	0 5	गुरूष Oस्त्री Oट्रांसजेंडर
9.	आयकर स्थायी खाता संख्या	आर	यकर पैन सत्यापित करें
10.	*क्या आपके पास आधार है	0	हां O नहीं
	आधार संख्या		
11.	मतदाता पहचान पत्र संख्या		
12.	* क्या आपके पास वैध पासपोर्ट है	0	हां O नहीं
	पासपोर्ट संख्या		
13.	ड्राइविंग लाइसेंस संख्या		
14.	*निजी मोबाइल संख्या		
		ओटीपी भेजें	पुनः ओटीपी भेजें
15.	*मोबाइल संख्या के लिए ओटीपी दर्ज करें	ओटीपी स	ात्यापित करें
16.	*निजी ई-मेल आईडी		
		ओटीपी भेजें	पुनः ओटीपी भेजें
17.	*ई-मेल आईडी के लिए ओटीपी दर्ज करें	ओटीपी स	ात्यापित करें
18.	स्थायी आवासीय पता		

	क्या भारत से बाहर स्थायी पता है			O हां O नहीं	
	*पंक्ति I				
	पंक्ति ॥				
	*देश				
	*पिन कोड/ज़िप कोड				
	*क्षेत्र/इलाका				
	*नगर				
	जिला				
	*राज्य/संघ राज्य				
	*पुलिस स्टेशन का अधिकार-क्षेत्र				
	दूरभाष				
	फैक्स		_		
19.	*क्या वर्तमान आवासीय पता और स्थायी	आवासीय पता एक ही है		हां O नहीं O	
20.	वर्तमान आवासीय पता				
	*पंक्ति I				
	पंक्ति ॥				
	*देश				
	*पिन कोड/ज़िप कोड				
	*क्षेत्र/इलाका				
	*नगर				
	जिला				
	*राज्य/संघ राज्य				
	*पुलिस स्टेशन का अधिकार-क्षेत्र				
	दूरभाष				
	फैक्स				
संलग्नक					
(क) स्थ	ायी पते का प्रमाण	फाइल चुनें	हटाएं	डाउनलोड	
(ख) आ	धार कार्ड की प्रति	फाइल चुनें	हटाएं	डाउनलोड	
(ग) पार	पपोर्ट की प्रति	फाइल चुनें	हटाएं	डाउनलोड	
(घ) वर्त	मान पते का प्रमाण	फाइल चुनें	हटाएं	डाउनलोड	
(ङ) वैव	ल्पिक संलग्नक- यदि कोई हों	फाइल चुनें	हटाएं	डाउनलोड	
<u>सत्याप</u>	<u> </u>				
मैं एतद् के अनुर	द्वारा यह पुष्टि और सत्यापन करता/करती हूं ज्प हैं।	कि इस प्ररूप में दिए गए स	भी विवरण सह	ही है और इससे संलग्न किए	जा रहे दस्तावेजों

- (i) प्ररूप डीआईआर-3-केवाईसी के साथ संलग्न किए जा रहे दस्तावेज मुझसे संबंधित हैं। मैं यह भी पृष्टि करता/करती हूं कि सभी अपेक्षित दस्तावेज संबंधित सरकारी प्राधिकारी द्वारा सम्यक रूप से जारी किए गए हैं और उक्त प्ररूप डीआईआर-3-केवाईसी के साथ संलग्न;
- (ii) मैं यह भी पुष्टि करता/करती हूं कि यह मेरा व्यक्तिगत मोबाइल नंबर और ई-मेल आईडी है।
- (iii) मुझे किसी आर्थिक अपराध न्यायालय अथवा न्यायिक मजिस्ट्रेट न्यायालय अथवा उच्च न्यायालय अथवा किसी अन्य न्यायालय द्वारा घोषित अपराधी करार नहीं किया गया है,
- (iv) मुझे कंपनी अधिनियम, 2013 की धारा 154 के अधीन डीआईएन जिसमें परिवर्तन सूचित किए गए हैं, के अतिरिक्त, पहले कोई निदेशक पहचान संख्या (डीआईएन) या सीमित देयता भागीदारी अधिनियम, 2008 की धारा 7 के अधीन कोई पद नामित भागीदार पहचान संख्या आबंटित नहीं की गई है,
- (v) कंपनी अधिनियम, 2013 की धारा 448 के साथ पठित धारा 447 के तहत एवम भारतीय दंड संहिता 1860 के संबंधित प्रावधानों और यथा लागू किसी अन्य कानून के अधीन, यदि इस आवेदन में कोई बयान गलत पाया गया है या किसी सामग्री तथ्य को छिपाया गया है. तो मैं उसका उत्तरदायी रहंगा।

*डीआईएन धारक द्वारा डिजीटल हस्ताक्षर हेतु	
डाआइएन घारक द्वारा ।डजाटल हस्ताक्षर हतु	डीएससी बॉक्स

### पैक्टिसिंग पेशेवर द्वारा प्रमाणपत्र

मैं, यह घोषणा करता हूं कि इस प्ररूप के स्पष्टीकरण/प्रमाणीकरण के उद्देश्य के लिए विधिवत रूप से नियुक्त किया गया हूं। एतदद्वारा यह भी प्रमाणित किया जाता है कि:-

\*मैं संलग्न मुल दस्तावेजों के आधार पर डीआईएन धारक और उनके पते के संबंध में संतृष्ट हं।

टिप्पणः आवेदक के भारत के बाहर निवास करने की स्थिति में विशिष्टियों को यथाविहित सत्यापन करने वाले प्राधिकारी द्वारा सम्यक रूप से सत्यापित दस्तावेजों से किया जाना है।

- □ ंमैंने, मेरे समक्ष प्रस्तुत मूल दस्तावेजों के आधार पर डीआईएन धारक के दस्तावेज़ें को सत्यापित और अनुप्रमाणित कर लिया है।
- \*इस आवेदन के साथ आवश्य अनुलग्नक पूर्ण रूप से संलग्नक हैं।
- □ 'मैंने इस प्ररूप की विषयवस्तु और इससे संबंधित मामलों के लिए कंपनी अधिनियम, 2013 के प्रावधानों और इसके अधीन बनाए गए नियमों को पढ़ा है तथा मैंने कंपनी/ डीआईएन धारक द्वारा रखे जा रहे मूल अभिलेखों से उपर्युक्त विशिष्टियों (संलग्नक सहित) का सत्यापन कर लिया है जो कि इस प्ररूप की विषयवस्तु है और इन्हें सत्य, सही और पूर्ण पाया है तथा इस प्ररूप में कोई महत्वपूर्ण सूचना छुपायी नहीं गई है।

\*मैं यह भी प्रमाणित करता हूं कि :-

- \*मोबाइल नंबर और ई-मेल आईडी इस प्ररूप पर हस्ताक्षर करने वाले निदेशक के हैं।
- o \*सभी अपेक्षित संलग्नक इस प्ररूप के साथ पूर्ण रूप से और पठनीय रूप से संलग्न किये गए हैं।
- o \*मैंने आगामी संदर्भ के लिए अपने अभिलेखों में इस प्ररूप और इसके संलग्नकों की एक प्रतिलिपि रख ली है।
- ंयह ज्ञात है कि यदि कभी भी कोई प्रमाणन मिथ्या पाया गया तो मेरे विरुद्ध कंपनी अधिनियम, 2013 की धारा 448 के साथ पठित धारा 447 के तहत गलत प्रमाणपत्रों के लिए मैं उत्तरदायी हूं, के अधीन कार्रवाई की जा सकती है।

.0.0			
*िंडजीटल हस्ताक्षर हेतु	DSC BOX		
*श्रेणी			
(चार्टर्ड अकाउंटेंट (पूर्ण-कालिक अभ्यासरत), कॉस्ट अकाउंटेंट (पूर्णकालिक अभ्या	सरत), सचिव, पूर्णकालिक,	अभ्यासरत)	
* एसोसिएट हैं या फेलो	O एसोसिएट	O फेलो	

सदस्यता संख्या			
प्रैक्टिस का प्रमाण प	त्र संख्या		
		<u>सेव</u> करें	<u>जमा करें</u>
टिप्पणः कंपनी अधि		ओर भी ध्या	न आकृष्ट किया जाता
है जिसमें क्रमशः मि	थ्या विवरण/प्रमाण-पत्र और मिथ्या साक्ष्य के लिए दंड का प्रावधान है।		
केवल कार्यालय प्रयो	ग हेतु:		
ई-फार्म सेवा अनुरोध	व्र संख्या (एसआरएन)		
ई-फार्म जमा करने व	ति तारीख  (दिन/मास/वर्ष)		
	क्ट्रॉनिक रीति से एवं निदेशक और पेशेवर द्वारा दिए गए यथातथ्यता के विवर न में रख दिया गया है।"	ण के आधार	पर कंपनी रजिस्ट्रार
constant of the same of the sa			
	प्ररूप सं. डीआईआर-3 – केवाईसी-वेब	प्ररूप की भ	
TIME!	निदेशकों की केवाईसी का ब्यौरा	O अंग्रेजी	O हिंदी
	[कंपनी (निदेशकों की नियुक्ति और अर्हता) नियम, 2014 के नियम 12क के		
सत्यमेव जयते	अनुसरण में]		
	लिंग के लिए निदेश किट देखें।		
	केत स्थानों को भरना अनिवार्य है।		
उपयोगकर्ता सत्याप			
1. *निदेशक पहर			
2. (क)*निजी मो	बाइल संख्या		
	ओटीपी भेजें	· ·	
	•	ोपी सत्यापित	
` '	मेल आईडी ओटीपी भेजें	Č	
		पी सत्यापित	करं 
उपयोगकर्ता व			
	शिक का नाम		
	ा का नाम		0.
		O हां Oन	ाहीं 
	गियता		_
	·	O हां O न	हीं
	मतिथि (दिन/माह/वर्ष)		
9. *लिंग	Т		

10. आयकर पैन	
11. आधार संख्या	
12. मतदाता पहचान पत्र संख्या	
13. पासपोर्ट संख्या	
14. ड्राइविंग लाइसेंस संख्या	_
15. *स्थायी आवसीय पता	
16. *वर्तमान आवसीय पता	_
पुष्टीकरण	
🛘 🏻 * मैं, यह स्वीकार एवं पुष्टि करता/करती हूं कि ऊपर दिए गए विवरण	ण सत्य, सही और पूर्ण हैं।
	रद्द करें <u>सेव करें आगे बढें</u>

[फा. सं. 8/4/2018-सीएल-I पार्ट-I]

मनोज पाण्डेय, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) की अधिसूचना संख्यांक सा.का.नि. 259(अ) तारीख 31 मार्च, 2014 द्वारा प्रकाशित किए गए थे और अधिसूचना संख्यांक सा.का.नि. 439(अ) तारीख 10 जून, 2022 द्वारा अंतिम बार संशोधित किए गए थे।

# MINISTRY OF CORPORATE AFFAIRS NOTIFICATION

New Delhi, the 29th August, 2022

- **G.S.R. 662(E).**—In exercise of the powers conferred under second proviso to sub-section(1), sub-section (4), clause (f) of sub-section (6) of section 149, sub-sections (3) and (4) of section 150, section 151, sub-section (5) of section 152, section 153, section 154, section 157, section 160, sub-section(1) of section 168 and section 170 read with section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Appointment and Qualification of Directors) Rules, 2014, namely: -
- **1. Short title and commencement.-** (1) These rules may be called the Companies (Appointment and Qualification of Directors) Third Amendment Rules, 2022.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Companies (Appointment and Qualification of Directors) Rules, 2014, in the Annexure, for e-form DIR-3-KYC and web-form DIR-3-KYC-WEB, the following forms shall respectively, be substituted, namely:-



"FORM NO. DIR-3-KYC

Form language

**KYC of Directors** 

English Hindi

[Pursuant to rule 12A of the Companies (Appointment and Qualification of Directors) Rules, 2014]

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 7

All fields marked in \* are mandatory

In case of Indian nationals, Income-tax Permanent Account Number (Income-tax PAN) is mandatory in all cases even if there is no change in Income-tax PAN. In such cases, director details should be as per Income-tax PAN. In case the details as per Income-tax PAN are incorrect, director/designated partner is advised to first correct the details in Income-tax PAN

D C	. , ,.	1	C•1•	11 C
Keter	instruction	i kit tor	tiling	the torm

1 (a) *Director's Name (Enter full name and do not use abbreviations)  (a) First name (b) Last name (c) Middle name  3 Father's Name (Married woman shall also give father's name) First name (a) Last name (c) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male  Female  Transgender  9 Income tax PAN  Verity Income Tax  Aadhar number	Director related information		
2 Director's Name (Enter full name and do not use abbreviations)  (a) First name  (b) Last name  (c) Middle name  3 Father's Name (Married woman shall also give father's name)  First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No	1 (a) *Director Identification Number (DIN)		
2 Director's Name (Enter full name and do not use abbreviations)  (a) First name  (b) Last name  (c) Middle name  3 Father's Name (Married woman shall also give father's name)  First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No			
(a) First name  (b) Last name  (c) Middle name  3 Father's Name (Married woman shall also give father's name)  First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  Yes No  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No	(b) *Name		
(a) First name  (b) Last name  (c) Middle name  3 Father's Name (Married woman shall also give father's name)  First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  Yes No  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No			
(c) Middle name  3 Father's Name (Married woman shall also give father's name)  First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male  Female  Transgender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes  No	2 Director's Name (Enter full name and do not use abbr	reviations)	
(c) Middle name  3 Father's Name (Married woman shall also give father's name)  First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  7 Yes  No	(a) First name		
(c) Middle name  3 Father's Name (Married woman shall also give father's name)  First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No			
3 Father's Name (Married woman shall also give father's name)  First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male  Female  Transgender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes  No	(b) Last name		
3 Father's Name (Married woman shall also give father's name)  First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No			
First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No	(c) Middle name		
First name  (a) Last name  (b) Middle name  4 *Whether a citizen of India  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No			
(a) Last name  (b) Middle name  4 *Whether a citizen of India  Yes  No  5 *Nationality  6 *Whether resident in India  Yes  No  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male  Female  Transgender  9 Income tax PAN  Verify Income Tax  Yes  No	3 Father's Name (Married woman shall also give father	's name)	
(c) Middle name  4 *Whether a citizen of India  O Yes O No  5 *Nationality  6 *Whether resident in India O Yes O No  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male Female O Transgender  9 Income tax PAN  Verify Income Tax  O Yes O No	First name		
(c) Middle name  4 *Whether a citizen of India  O Yes O No  5 *Nationality  6 *Whether resident in India O Yes O No  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male Female O Transgender  9 Income tax PAN  Verify Income Tax  O Yes O No			
4 *Whether a citizen of India  Yes No  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male Female Transgender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No	(a) Last name		
4 *Whether a citizen of India  Yes No  5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male Female Transgender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No			
5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No	(c) Middle name		
5 *Nationality  6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male  Female  Transgender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes  No			
6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male  Female  Transgender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes  No	4 *Whether a citizen of India		O Yes O No
6 *Whether resident in India  7 *Date of birth (DD/MM/YYYY)  8 *Gender  Male  Female  Transgender  9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes  No			
7 *Date of birth (DD/MM/YYYY)  8 *Gender	5 *Nationality		▼
7 *Date of birth (DD/MM/YYYY)  8 *Gender			
8 *Gender	6 *Whether resident in India		O Yes O No
8 *Gender			
9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No	7 *Date of birth (DD/MM/YYYY)		
9 Income tax PAN  Verify Income Tax  10 *Do you have Aadhaar  Yes No		_	
10 *Do you have Aadhaar Yes No	8 *Gender	Male	Female Transgender
10 *Do you have Aadhaar Yes No			
	9 Income tax PAN		Verify Income Tax
			0 0
Aadhar number	10 *Do you have Aadhaar		Yes No
Aadhar number			
I I	Aadhar number		

11 Voter's Identity card number	
12 *Do you have a valid passport	O Yes O No
Passport number	
13 Driving license number	
14 *Personal Mobile Number	
	Send OTP Re-send OTP
15 *Enter OTP for Mobile Number	Verify OTP
16 *Personal Email ID	
	Send OTP Re-send OTP
17 *Enter OTP for e-mail ID	Verify OTP
18 Permanent residential address	
Do you have permanent address outside India	O Yes O No
*Address Line 1	
Address Line 2	
*Country	<b>V</b>
*Pin Code/Zip Code	
*Area/Locality	<b>V</b>
*City	
District	
*State/UT	

Phone				
Fax				
19 *Whether present residential address is same as p 20 Present residential address	ermanent residential addre	ess (	Yes (	) No
*Address Line 1				
Address Line 2				
*Country				lacksquare
*Pin Code/Zip Code				
*Area/Locality				V
*City				
District				
*State/UT				
*Jurisdiction of police station				
Phone				
Fax				
Attachments				
(a) *Proof of permanent address	Max 2 MB	Choose	Remove	Download
(b) Copy of Aadhaar Card	Max 2 MB	Choose	Remove	Download
(c) Copy of Passport	Max 2 MB	Choose	Remove	Download
(d) Proof of present address	Max 2 MB	Choose	Remove	Download
(e) Optional attachment(s) - if any	Max 2 MB	Choose	Remove	Download

### Verification

- I, hereby confirm and verify that the particulars given in the Form herein above are true and also are in agreement with the documents being attached to this form.
- (i) The documents being attached to the Form DIR-3KYC belong to me. I further confirm that all required documents have been duly issued by the respective government authority and are attached to the Form DIR-3 KYC;
- (ii) I further confirm that the Mobile No and email ID belong personally to me;
- (iii) I have not been declared as a proclaimed offender by any court of Economic Offences or court of Judicial Magistrate or High Court or any other Court;
- (iv) I have no other allotted DIN other than DIN in which changes are intimated under section 154 of the Companies Act,2013 or a Designated Partner Identification Number under section 7 of the Limited Liability Partnership Act, 2008; and
- (v) I shall be liable under section 447 read with section 448 of the Companies Act, 2013 and under relevant provisions of the Indian Penal Code, 1860 and any other law as applicable, if any statement in this application is found to be false or any material fact is found to be have been omitted.

*To be digitally signed by DIN hold	*To	be	digitally	signed	by	DIN	holde
-------------------------------------	-----	----	-----------	--------	----	-----	-------

DSC BOX

Certi	ficate by practicing professional	
I decl that:	are that I have been duly engaged for the purpose of certification/verific	cation of this form. It is hereby certified
	*I have satisfied myself about the identity of the DIN holder and his add of the attached document.	dress based on the perusal of the original
	Note: In case where the DIN holder is residing outside India the particular	ulars have to be verified
	from the documents duly attested by the attesting authority as prescribe	ed.
	*I have verified and attested the documents of the DIN holder based before me.	on the Originals documents produced
	*All required attachments have been completely attached to this application.	eation.
	*I have gone through the provisions of the Companies Act, 2013 and rethis form and matters incidental thereto and I have verified the abortrom the original records maintained by the Company/DIN holder w found them to be true, correct and complete and no information material	we particulars (including attachment(s)) hich is subject matter of this form and
	*I further certify that:	
	*Mobile No and email ID belong to the Director signing the form.	
	*All the required attachments have been completely and legibly attached	ed to this form.
	*I have kept a copy of this form and attachments thereto, in my records	for further reference.
	*It is understood that I shall be liable for action under section 447 re Act, 2013 for wrong certifications, if any found at any stage.	and with section 448 of The Companies
*To b	e digitally signed by	DSC BOX
* Cate	egory	lacksquare
[Cł	nartered accountant (in whole-time practice),	
Cos	st accountant (in whole-time practice, Secretary) in whole-time practice]	
*Whe	ther associate or fellow	Associate OFellow
Meml	pership number	

[भाग II—खण्ड	इ 3(i)]	भारत का राजपत्र	: असाधारण		11
Certificate of	f Practice number				
				Save	abmit
	de for punishment for fa			8 and 449 of the Companies ment for false evidence resp	
eForm Servic	e request number (SRN)				
eForm filing date (DD/MM/YYYY)					
	has been taken on file m ment of correctness give			through electronic mode an	d on the
	FORM NO. DIR-3-F	KYC-WEB		Form language	
	Verify Director's KY	VC Details		English Hindi	
	tion kit for filing the form		pointment and Q	ualification of Directors) Rul	es, 2014]
All fields mar	ked in * are mandatory				
User Verifica	ation				
1 *DIN of dia	rector				
2 (a) *Personal Mobile Number					
				Send OTP Re-send	ОТР
*Enter OTP f	For Mobile Number			Veri	fy OTP
2 (b) *Person	al Email ID				
				Send OTP Re-send O	OTP
*Enter OTP f	For email-ID			Veri	ify OTP

3 *Director's Name  4 *Father's Name	
4 *Father's Name	
5 *Citizen of India Yes	O No
6 *Nationality	
7 *Resident of India  Yes	O No
8 *Date of Birth (DD/MM/YYYY)	
9 *Gender	
10 Income Tax PAN	
11 Aadhaar Number	
12 Voter's Identity Card Number	
13 Passport Number	
14 Driving License Number	
15 *Permanent Residential Address	
16 *Present Residential Address	
Confirmation	
*I, accept and confirm that the particulars given herein above are true, correct, and complete	
Cancel	Proceed

[F. No. 8/4/2018-CL-I- Part I]

MANOJ PANDEY, Jt. Secy.

**Note :** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* notification number G.S.R. 259(E), dated the 31<sup>st</sup> March, 2014 and last amended, *vide* notification number G.S.R. 439 (E), dated the 10<sup>th</sup> June, 2022.